



**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

MATTERS UNDER ARTICLE 227 No. - 1617 of 2026

Renoo Singh

.....Petitioner(s)

Versus

Moter Accident Claim Tribunal Distt. Sultanpur
And Another

.....Respondent(s)

Counsel for Petitioner(s) : Vinod Kumar Singh, Nandu, Saurabh
Upadhyay, Upasana Singh

Counsel for Respondent(s) :

Court No. - 8

HON'BLE JASPREET SINGH, J.

Heard learned counsel for the petitioner.

By means of the instant petition, the petitioner has raised an issue which reflects a very unhappy situation. In a motor accident, husband of the petitioner had expired. She had preferred a claim petition under the Motor Vehicles Act, 1988 which came to be allowed on 29.09.2007 awarding a sum of Rs.7,12,000/- along with interest @ 6% p.a.

The matter was taken up in an appeal bearing FAFO no.22 of 2008 and the same came to be decided in Lok Adalat on 14.09.2019 whereby the Insurance Company had withdrawn the appeal and the compensation was to be paid within 60 days from the said order. It is most unfortunate that since 14.09.2019, the amount has not been paid to the petitioner.

The petitioner has made allegations against her counsel however, what is most alarming is that in an infighting between two counsel, it appears that Tribunal has got itself involved which cannot be countenanced at all.

From a perusal of the order dated 06.02.2026, the manner and the content of the order passed by the Presiding Officer of the M.A.C.T Sultanpur indicating that without hearing the erstwhile counsel of the petitioner, the amount cannot be withdrawn and it is not acceptable and it raises a question that under what authority the Presiding Officer of the M.A.C.T Sultanpur could have passed such order.

Considering this aspect of the matter, this Court has called upon Sri Vijay Dixit learned counsel who usually appears for the High Court and he has been provided copy of the writ petition to seek instructions.

The Presiding Officer shall give explanation as to under what circumstances the impugned order dated 06.02.2026 has been passed and under what authority of law can he pass such an order of not releasing the sum without prior hearing the erstwhile counsel for the petitioner where there appears to be infighting between them. He shall also inform as to why the amount has not been released when there was a clear direction of the High Court in the order passed by it in Lok Adalat on 14.09.2019 which clearly directed that it will be ensured that the amount is paid in six months and more than six years have lapsed and the petitioner has not received the said amount.

Let explanation be furnished by the Presiding Officer by the next date.

List on **10.04.2026 as fresh.**

Sri Vijay Dixit learned counsel shall communicate this order to the Presiding Officer concerned.

(Jaspreet Singh,J.)

April 3, 2026

Harshita